NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

IA 2003/2024
In
C.P. (IB)/440(MB)2023

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: State Bank of India VS SHRIVALLABH PITTIE INDUSTRIES LIMITED

Section 60(5) OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Agam H. Mallo, Ld. Counsel for the Applicant present.
2. This Application 2003/2023 has been filed by the RP u/s 60 (5) of the Code under Regulation 13 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) 2016 for submitting first progress report on record. The report is taken on record.
3. In view of above, the I.A. 2003/2024 is allowed and disposed of.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/